

ITEM NO.28

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).13660/2025

[Arising out of impugned final judgment and order dated 27-08-2024 in CRLA No.1403/1982 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAIRO SINGH

Respondent(s)

(IA No. 189602/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Akshay Amritanshu, AOR
Ms. Drishti Rawal, Adv.
Mr. Abhay Nair, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

For Respondent(s) Ms. Lubna Naaz, AOR

O R D E R

Signature Not Verified
Digitally signed by
SAPNA BISHT
Date: 2025.12.04
16:58:33 IST
Reason: [S]

Pursuant to our previous order dated 11.11.2025, today, the respondent has been produced before the Court.

2. Ms. Lubna Naaz, learned counsel has appeared before the Court and submits that she has been given the brief by the Supreme Court Legal Services Committee (SCLSC) to represent the respondent in the present case.

3. Coming to the merits, when the Court wanted to know the details of the cases in which the respondent was involved, learned counsel for the petitioner-State submitted that he will have to take instructions.

4. We are surprised as to how the present case was filed without having the details of the antecedents against the respondent and the result of those cases. Even the Sub-Inspector of Police of the concerned Police Station, who has accompanied the respondent, on being asked, is unaware of any such details. We can only indicate the unfortunate situation which prevails at the ground level especially, the Police, where absolutely, casual approach is adopted in Court matters. If this is the level of casualness before this Court, it is not difficult to understand the response and conduct of these Police officers in the administration of justice at the ground level. However, we stop for the moment from commenting more on such conduct and leave it to be considered at a later stage.

5. As prayed for by learned counsel for the respondent for enabling her to take proper instruction to assist the Court in the matter, list on 25.02.2026.

6. In the meantime, the records of the Courts below be called for. The petitioner-State shall also take instructions in the matter on all aspects before the next date of listing.

7. For the present, the personal appearance of the respondent is dispensed with. However, it shall be the duty of the local SHO of the concerned Police Station to ensure that as and when the personal appearance of the respondent is required, he may be produced before the Court.

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR